

THE ASSAM LOCAL AUTHORITIES GRANTS (CHARGED) (REPEALING) BILL,
2022

A
BILL

to repeal the Assam Local Authorities Grants (Charged) Act,
1959.

Preamble

Whereas it is expedient to repeal the Assam Local
Authorities Grants (Charged) Act, 1959;

Assam Act
No. XXIII
of 1959

It is hereby enacted in the Seventy-third Year of the
Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Local Authorities
Grants (Charged) (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Assam Local Authorities Grants (Charged) Act,
1959 is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the
validity or effect or consequence of anything already
done or suffered or any right, title, obligation or
liability already acquired, accrued or incurred or any
remedy or proceeding in respect of any such right,
title, obligation or liability or penalty, claim or
demand etc. already enforced under the Act so
repealed, shall be deemed to have been validly done
or taken or passed under the corresponding
provisions of the Act, so repealed.

Assam Act
No. XXIII
of 1959

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CHECKED BY THE
LEGISLATIVE DEPARTMENT
17.12.2022
